

operation in various fields was reviewed in depth at the recent meeting of joint commission in April, 1980. Indian companies are currently implementing various projects in Iraq totalling over U.S. 500 million. It was felt by both sides that there was considerable potential for greater Indian participation in projects not merely in the area of construction, but, also those in the industrial and advanced technological fields.

2. In this context, it is notable that in the first four months of 1980 (January to April) Indian companies have been awarded new construction contracts valued at approximately U.S. \$ 500 million.

3. Contribution being made by Indian experts in Iraq's development programmes has also been greatly appreciated. The Government of Iraq has requested us to continue making available services of Indian experts and technicians in large numbers in accordance with their needs. India is committed to consolidate her bilateral relations with Iraq which could serve as an example of co-operation amongst developing countries and contribute to strengthening national and collective self-reliance.

Extension of visas for Standardised Indians in Pakistan

558. SHRI G. Y. KRISHNAN:
SHRI MOOL CHAND DAGA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that a number of Indians in Pakistan are making their efforts to get their visas extended;

(b) whether it is also a fact that they run from door to door and no body is helping them and furnishing them proper guidance including the proper authority to whom they might approach; and

(c) if so, the details regarding the co-operation being extended by the Indian Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). Government have seen reports appearing in Pakistani and Indian newspapers regarding difficulties being faced by Indian nationals visiting Pakistan in extension of their visas. According to these reports the Home Department of the Sind Government in Pakistan refused to extend visas of Indian nationals visiting that Province since the powers of doing so were withdrawn from the Provincial Government by the Government of Pakistan. Thus the Indian visitors seeking extension of their visas had to approach the Government of Pakistan at Islamabad.

(c) The Indian Embassy at Islamabad took up the matter with the Government of Pakistan. We have now been informed that powers for granting extensions to Indian nationals for a maximum period of three months have been restored by the Government of Pakistan to the Provincial Governments. Before these powers were restored some affected Indian nationals approached the Indian Embassy at Islamabad who took up their cases for extension of visas with the Pakistan Foreign Office.

Legislation to regulate Working Condition of Women Labour

559 SHRI AMARSINH V. RATHAWA: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to introduce a legislation to regulate the working condition of women labour in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). Government has already passed several laws to regulate the working conditions of

women labour in the Organised Sector. No new proposal of this nature is at present under consideration.

Attack on a Pregnant Nurse of Dr. Ram Manohar Lohia Hospital

560. SHRI P. J. KURIAN:

SHRI N. E. HORO:

SHRI CHHITU BHAI GAMIT:

Will the Minister of HEALTH be pleased to state:

(a) whether the authorities of Dr. Ram Manohar Lohia Hospital have conducted a departmental probe into the episode of allegedly attacking a pregnant nurse by a doctor before the dismissal of the concerned doctor;

(b) if so, the details thereof;

(c) whether the authorities have made any conciliatory moves before the dismissal of the concerned doctor; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b). Yes. Evidence was recorded from the employees on duty at the site of occurrence at the particular time, and the statement of the junior resident doctor who allegedly pushed the concerned nurse was also taken. On the basis of this the services of the junior resident doctor were terminated.

(c) and (d). Conciliatory moves were attempted but were found not acceptable. The case has also been registered with the police.

Indians Killed in Nigeria

561. SHRI PIUS TIRKEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that 1000 people were killed and more than 4500 people injured in violence and armed robberies in Nigeria over the past six months;

(b) the number of Indians killed/injured in Nigeria during the last 6 months; and

(c) the steps taken by Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) We have seen press reports quoting the Police Minister of Nigeria to this effect.

(b) According to the information available with us, no Indians were reported killed/injured in Nigeria during the last 6 months.

(c) Does not arise.

Payment of Road Tax

562. SHRI PIUS TIRKEY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) how much amount have been received annually from the vehicle owners as road tax by the Directorate of Transport, Delhi;

(b) whether it is a fact that some vehicle owners have not paid their road tax for the last so many years;

(c) whether there is any proposal to check the road tax of all the vehicles in Delhi; and

(d) if so, when and what action will be taken against those who have not paid the road tax?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) According to the Delhi Administration the road tax collected by the Directorate of Transport, Delhi during the last three years is as under:—

Period	Amount
1977-78	Rs. 3,82,51,732
1978-79	Rs. 4,21,29,389
1979-80	Rs. 4,50,52,783